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CENTRAL ADMINISTRATIVE TRIBUNAL  
CUTTACK BENCH  
CUTTACK

O.A. 635/2001

Date of order: 13.04.2004

Present : Hon'ble Mr. Justice B. Panigrahi, Vice-Chairman.  
Hon'ble Mr. S.K. Naik, Administrative Member.

Dhananjaya

- v e r s u s -

Union of India and Ors.

For the applicant : Mr. P.K. Padhi, counsel.  
For the respondents : Mr. A.K. Bose, counsel.

O R D E R

Per Justice B. Panigrahi, VC

Upon hearing Mr. P.K. Padhi, Id. counsel and Mr. A.K. Bose, Id. counsel for the parties and on persual of the ground stated in the application it appears that there was a disciplinary proceeding initiated against the delinquent for misappropriation of Govt. funds to the tune of Rs. 76/-. A ground has been taken in the application that the applicant could not pursue departmental remedy as during the pendency of the disciplinary proceedings he had suffered Seizophrenia as a result of which he could not file the said appeal before the appellate authority. He filed this case immediately after his recovery. After reply was submitted by the respondents he could come to know that final order of removal has been passed by the respondents. Therefore, he has filed an appeal before the appellate authority which is also sub-judice at the moment. In that view of the matter, since the appeal is pending we do not want to record any order in this case except issuing a direction to the Appellate Authority to expedite hearing of the appeal and dispose of the same within four months from the date of communication of this

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order.

2. Mr. Bose, Id. counsel appearing for the respondents is asked to communicate this order to the Appellate Authority i.e. The Director of Postal Services, Sambalpur Region for disposal of the pending appeal within time prescribed above.

3. In the light of the above observation, the application is disposed of.

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Member (A)

*Bengrau*

Vice-Chairman.